

**GOVERNMENT OF INDIA  
HEALTH AND FAMILY WELFARE  
LOK SABHA**

UNSTARRED QUESTION NO:860  
ANSWERED ON:24.07.2015  
Harassment by Private Hospitals  
Kumar Shri Kaushalendra

**Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:**

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether the Government has taken note of the incidences of relatives of the deceased poor patients not being allowed by the private hospitals to take the dead body without paying the hospital dues;
- (b) if so, the details thereof along with the number of such cases reported during the last three years and the current year, State/UT-wise; and
- (c) the corrective steps including issuing of guidelines taken by the Government in this regard?

**Answer**

- (a): While no specific incident of this nature has been reported to the Department of Health and Family Welfare recently, the Government is aware of the reports that have appeared in the media in this regard.
- (b): Health is a State subject and details in this regard are not maintained centrally.
- (c): The Central Government has enacted the Clinical Establishments (Registration and Regulation) Act, 2010 for registration and effective regulation of clinical establishments. In terms of the rules notified under this Act, the clinical establishments are required to display their rates at a conspicuous place in the clinical establishments both in the local language and English. This help, the patient's family to assess the likely expenditure on treatment and take an informed decision accordingly. The Government has taken up the matter regarding adoption of the Clinical Establishments (Registration and Regulation) Act, 2010 with the State Governments who have so far not adopted the Act.